

(a) the number of sites earmarked or allotted for religious purpose in the DDA colonies in the Union Territory of Delhi, colony-wise;

(b) the names of the allottees, with the areas of the site and the purpose thereof, in each case; and

(c) the number of applications pending for such allocation as on April 1, 1991 received during 1991-92, granted during that period and refused during that period, with bread-up by religious denominations?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The information is being collected and will be said on the Table of the Sabha.

[*Translation*]

#### **Rajiv-Longowal Accord**

218. SHRI CHEDI PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Minister of Punjab has recently asked the Union Government to modify the Rajiv- Longowal Accord;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]

#### **Renovation of Vigyan Bhawan**

219. SHRIMAITI VASUNDHARA RAJE: SHRI GURUDAS KAMAT:

Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether renovation work of Vigyan Bhawan has since been completed;

(b) if so, the total expenditure incurred thereon; and

(c) if no, by when the renovation work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a). The work has not yet been completed and is in progress.

(b) In view of reply to (a) above the total expenditure incurred cannot be indicated.

(c) The work is likely to be completed by April, 1993.

#### **Purchase/Sale of property in by Nris**

220. SHRI GURUDAS KAMAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Non-Resident Indians have been allowed to purchase sale property in India; and

(b) if so, the criteria laid down for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) (a) and (b).

Overseas Indians can be classified in two categories:

- (i) Non-resident Indian citizens; and
- (ii) Foreign nationals who are persons of Indian origin.

Non- Resident Indian citizens do not require Reserve Bank of India's permission to purchase or sell immovable properties in India. Foreign Nationals who are persons of Indian origin, however, require the Bank's permission under Section 31 (1) of the Foreign Exchange Regulation Act (FFRA), 1973 to purchase/ sell such properties. Reserve Bank has granted general permission in January, 1992 under the aforesaid provisions to foreign citizens of Indian origin to acquire, hold, transfer and dispose of immovable properties in India provided, in the case of acquisition by way of purchase, they shall be for the purchaser's bonafide residential use and the consideration is met out of direct remittances in forcing exchange through normal banking channels or funds held in the purchasers. Non- Resident External (NRE)/Foreign Currency Non- Resident (FCNR)/ FCNR Special Deposit accounts maintained with Banks in India. The acquisition or disposal of the immovable properties as aforesaid is permitted only on non-repatriation basis and any income arising out of the properties or the sale proceeds thereof, if sold at a later date, or income arising on investment of such funds, will not be allowed to be repatriated out side India at any time in future.

#### **Remunerative Price to Dairy Farmers**

221. SHRI SUBASH CHANDRA

**NAYAK:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether dairy farmers in some States are not getting remunerative prices of their product; and

(b) if so, the steps taken to protect the interest of these dairy farmers?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA):** (a) Government have not received any reports regarding dairy farmers not getting remunerative prices for their milk.

(b) Does not arise.

#### **Kerala Bills Pending for President's Assent**

222. SHRI THAYIL JOHN: Will the Minister of HOME AFFAIRS be pleased to state;

(a) the particulars of bills passed by the Kerals legislative Assembly Pending with the Union Government for presidents assent and since when; and

(b) the time by which these bills are likely to be accorded President's assent?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB):** (a) The Kerala Women's Commission Bill, 1991 passed by the Kerala Legislativ Assembly was received in the Ministry of Home Affairs on 29.4.91, for the consideration of President.